

further recommendations (including those which have been either partly accepted, accepted in a modified form or rejected of the Committee on Broadcasting and Information Media relating to Radio and Television, [Placed in Library, see No. LT-25/67]

- (2) A copy of the Report of the Committee on Broadcasting and Information Media on Press Information and Publicity. [Placed in Library, see No. LT-26/67].

ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION, ETC.

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table—

- (1) A copy of Annual Report of the Central Warehousing Corporation for the year 1965-66, along with Annual Accounts and the Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962. [Placed in Library, see No. LT-27/67].
- (2) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1967, published in Notification No. G.S.R. 187 in Gazette of India dated the 11th February, 1967, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library, see No. LT-28/67].
- (3) A copy of the Central Warehousing Corporation (Amendment) Rules, 1967, published in Notification No. G.S.R. 56 in Gazette of India dated the 14th January, 1967, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library, see No. LT-29/67].

- (4) A copy of Notification No. G.S.R. 1831 published in Gazette of India dated the 3rd December, 1966, making certain amendments to the Food Corporations (Eighth Amendment) Rules, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library, see No. LT-30/67].

- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Fertiliser (Control) First Amendment Order, 1967, published in Notification No. G.S.R. 125 in Gazette of India dated the 28th January, 1967.

(ii) The Vegetable Oil Products Control (Amendment) Order, 1967, published in Notification No. G.S.R. 155 in Gazette of India dated the 4th February, 1967.

[Placed in Library, see No. LT-31/67].

- (6) A copy of Notification No. S.O. 3882 published in Gazette of India dated the 17th December, 1966, issued under section 4 of the Agricultural Produce Cess Act, 1940. [Placed in Library, see No. LT-32/67].

REGISTRATION OF FOREIGNERS (EXEMPTION) AMENDMENT ORDER, ETC.

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): On behalf of Shri Vidya Charan Shukla, the Minister of State in the Ministry of Home Affairs, I beg to lay on the Table—

- (1) A copy of the Registration of Foreigners (Exemption) Amendment Order, 1967, published in Notification No. G.S.R. 334 in Gazette of India dated the 11th March, 1967,

[Shri K. S. Ramaswamy]

under section 6 of the Registration of Foreigners Act, 1939.

[Placed in Library. See No. LT-33/67].

- (2) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Fourth Amendment Rules, 1966, published in Notification No. G.S.R. 1912 in Gazette of India dated the 17th December, 1966, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

[Placed in Library. See No. LT-34/67].

- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The All India Services (Leave) Second Amendment Rules, 1966, published in Notification No. G.S.R. 1914 in Gazette of India dated the 17th December, 1966.
- (ii) The Indian Police Service (Probation) First Amendment Rules, 1967, published in Notification No. G.S.R. 67 in Gazette of India dated the 21st January, 1967.
- (iii) The Indian Administrative Service (Probation) First Amendment Rules, 1967, published in Notification No. G.S.R. 101 in Gazette of India dated the 28th January, 1967.
- (iv) The Indian Police Service (Probation) Second Amendment Rules, 1967, published in Notification No. G.S.R. 102 in Gazette of India dated the 28th January, 1967.

[Placed in Library. See No. LT-LT-35/67].

12.45 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

Mr. Speaker: Shri Hanumanthaiya to move his motion.

Shri N. Sreekantan Nair (Quilon): What about the amendments? When will they be allowed to be moved? What is the procedure?

Mr. Speaker: After the motion is moved and seconded, the amendments tabled will be taken up.

Shri Hanumanthaiya (Bangalore): Sir, I move:

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th March 1967."

In the ordinary course, this Motion should have come up first for discussion. For some reason or other, a no-confidence motion came up for discussion on the question of Rajasthan earlier. Many a time when the temperature is too high in Delhi, loo comes from the desert side—Rajasthan side. After the loo subsidies, the climate in Delhi becomes tolerable; the temperature comes down. I hope after the loo like motion of no-confidence has been so thoroughly discussed and voted upon, there is cooler climate for discussing our national problems.

The President's Address is ceremonial. In fact, it has got more importance, more sanctity than any ordinary motion or ordinary discussion. The framers of the Constitution have deliberately done so. Many of us here have participated in the framing of the Constitution. It is with serious-